Persons died/injured in terrorist attacks in Srinagar and Patna

1448. SHRI D.P. TRIPATHI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of civilians and police personnel died/injured in terrorist attacks in Srinagar in Jammu and Kashmir and at Patna in Bihar recently; and
- (b) the details of ex-gratia announced and paid to victims and their dependants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) In Jammu and Kashmir during current year (Upto 8th Dec., 2013), in terrorist attacks, 52 Security Forces personnels and 15 Civilians lost their lives while 73 Security Forces personnels and 25 Civilians injured. However, in seven (7) low intensity blasts, which took place in an around Patna Railway Station and Gandhi Maidan, Patna, on Oct., 27, 2013, total of six (06) persons were killed and nearly eighty six (86) injured.

(b) Relief is a State subject. As per the J and K Government's Relief policy, the Next of Kins (NoKs) of civilian victims of terrorist violence as well as Security Force Personnel are sanctioned *ex-gratia* amounts based on extent orders in this regard. However, a compensation of Rs. 5 lakh each was granted to the next of kin of those killed and Rs. 20,000/- each to the persons seriously injured in the blasts, which took place in Patna, Bihar.

Trafficking of young girls and women

1449. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether trafficking of women from under-developed regions of country to Delhi for illicit/illegal purposes is going up unabated;
- (b) whether there had been deaths of some of such young girls so trafficked to Delhi;
- (c) if so, details of status of various complaints especially where such girls had lost their lives;

- whether such trafficked girls have been facing threats from the accused, as they had helped enquiry officials appointed by Government;
- whether complaints so made have since been enquired into by officials so appointed for the purpose; and
 - if so, the details thereof along with status thereof?

134 Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) As per National Crime Records Bureau (NCRB), the total number of cases registered under different provisions of law which come under the generic description of Human Trafficking during the period 2010, 2011 and 2012 were 3422, 3517 and 3554 respectively. State/UT-wise details is at Annexure, (See Appendix 230, Annexure No. 12] In addition, as per information provided by Delhi Police, the details of cases of trafficking of women and young girls registered by Delhi Police from 2010 to 2013 (upto 30.11.2013) are as under:

Year	Cases reported
2010	07
2011	13
2012	16
2013 (Upto 30.11.2013)	18

(b) to (f) No such data is maintained centrally by National Crime Records Bureau. Moreover, 'Police' and 'Public Order' being State subjects, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments.

However, as per Delhi Police only one case has been registered vide FIR No. 157/13 dated 23.4.13 u/s 363/302 IPC at P.S. Malviya Nagar, Delhi in which the victim later died in the hospital. Three accused persons were arrested in the case. Later the case was transferred to P.S. Torpa, Distt. Khunti, Jharkhand on 13.6.13 where a case of kidnapping cum murder had been registered earlier vide FIR No. 21/13 u/s 363/302/ 370/371/34 IPC PS Torpa, District-Khunti, Jharkhand.

Delhi Police has also informed that they have not received any complaint of threats to trafficked girls.